

Sixteenth Loksabha

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Title: Need to review the decision to relocate retired Kashmiri migrant Central Government employees in Delhi/NCR.

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): I request the Ministry of Housing and Urban Affairs to reconsider their new policy to rehabilitate the retired Kashmiri Migrant Central Government Employees to another location in Delhi/NCR. As per directions of the Hon'ble Delhi High Court, upon retirement, they were allowed to retain their residences in Delhi allotted under the General Pool Accommodation when they were serving in various departments of the Central Government. Owing to the ongoing militancy in Kashmir and financial constraints, they are not in a position to be rehabilitated back in their home or elsewhere. Moreover, they have suffered severe mental agony for 27 years due to their internal displacement. Presently, they are above the age of 70 years and to re-locate again would inflict further hardships on them and adversely affect their health.

Allowing them to retain their present accommodation on "as is, where is" basis will facilitate their peaceful remaining years.